

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) regulations,
2016)

FOR THE ATTENTION OF STAKEHOLDERS OF
RELIABLE INSUPACKS PRIVATE LIMITED

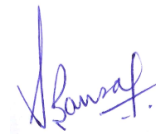
<i>SI No.</i>	<i>Particulars</i>	<i>Details</i>
1.	Name of Corporate Debtor	Reliable Insupacks Private Limited
2.	Date of Incorporation of corporate debtor	10 July 1998
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Delhi
4.	Corporate Identity No. of the corporate debtor	U74999DL1998PTC094908
5.	Address of registered office and principal office of corporate debtor	House No. 9 & 10, Hailey Road, New Delhi – 110001 B - 2/7 & 8, Site - B, U. P. S. I. D. C. Industrial Area Surajpur Block E,, UPSIDC Site B, Surajpur, Noida, Uttar Pradesh 201306
6.	Date of closure of Insolvency Resolution Process	5 October 2019
7.	Liquidation commencement date of corporate debtor	11 October 2019 as per NCLT order [received by liquidator on 18 October 2019]
8.	Name and registered number of insolvency professional acting as liquidator	Sumi Bansal IBBI/IPA-001/IP-P00111/2017-18/10218
9.	Address and e-mail of liquidator, as registered with the Board	B-11, I Floor, RDC, Court Road, Ghaziabad- 201002 sumibans@gmail.com
10.	Address and e-mail to be used for correspondence with liquidator	B-11, I Floor, RDC, Court Road, Ghaziabad- 201002 ripl.cirp@gmail.com
11.	Last date for submission of claims	18 November 2019 *

Notice is hereby given that the National; Company Law Tribunal, New Delhi Bench has ordered commencement of liquidation of Reliable Insupacks Private Limited on 11 October 2019 (received on 18 October 2019) under section 33 of the code.

*The stakeholders of Reliable Insupacks Private Limited are hereby called upon to submit their claims with proof on or before 18 November 2019 to the liquidator at the address mentioned against item no. 10 above. Creditors whose claim were admitted under CIRP, may not submit the claim again, unless there is a revision in the claim.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or electronic means.

Submission of false or misleading proof of claims shall attract penalties.



Date: 19th Oct 2019
Place: Ghaziabad

Sumit Bansal
Liquidator in the matter of
Reliable Insupacks Pvt Ltd